PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

BEEYU OVERSEAS LIMITED

Registered Office: Fulhara (Bhimgachh), P.O. Ramganj, Block Islampur, Dist. Uttar Dinajpur, West Bengal – 733 207.

This Public Announcement ("**PA**") is being issued by VC Corporate Advisors Private Limited, ("**Manager to the Offer**") to the public shareholders of Beeyu Overseas Limited ("**Target Company**" or "**BOL**") on behalf of Classic Nirman Private Limited and Quantum Wealth Solutions Private Limited (hereinafter collectively referred to as the "**Acquirers**"), pursuant to and in compliance with Regulation 10 & 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as the "**Regulations**").

1. The Offer:

1.1. This Offer ("**Offer**" or "**Open Offer**") is being made by Classic Nirman Private Limited and Quantum Wealth Solutions Private Limited both Companies incorporated under the Companies Act 1956, having their registered office at 8/2 Kiran Shankar Roy Road, 1st Floor, Room No. 27 to 30, Kolkata 700 001 and 15, Chittaranjan Avenue, Kolkata-700 072 respectively, to the public shareholders of Beeyu Overseas Limited.

1.2. The Acquirers have entered into a Share Purchase Agreement dated 4th April, 2011 ("**SPA**" or "**Agreement**") to acquire in aggregate 36,62,843 (Thrity Six Lakhs Sixty Two Thousand Eight Hundred Forty Three Only) equity shares of Rs. 10/- each representing 25.90% of the fully paid-up equity and voting share capital of BOL with Shri B.P. Singh S/o Late J.N. Singh residing at 12, Rowland Road, 1F, Meghdoot Apartments, Kolkata – 700 020 herein acting for self and on behalf of and as Constituted Attorney of Mrs. Rajnie Singh, part of the existing promoters of the Target Company (herein after referred to as "**Sellers**") at a price of Rs. 2.85 (Rupees Two and Eighty Five Paise Only) per fully paid up equity share payable in cash ("**Negotiated Price**") for a total consideration of Rs. 1,04,39,102.55 (Rupees One Crores Four Lakhs Thirty Nine Thousand One Hundred and Two and Fifty Five Paise only).

1.3. The Acquirers are now making this open offer to the public shareholders of BOL, in compliance with Regulation 10 & 12 of the Regulations, to acquire from them 28,28,291 fully paid-up Equity Shares of Rs.10/- each, representing 20.00 % of the fully paid-up equity and voting share capital at a price of Rs. 3/- (Rupees Three Only) per share ("**Offer Price**") payable in cash. BOL doesn't have any partly paid up shares as on date of this PA.

1.4. There are no Persons Acting in Concert (PACs) with the Acquirers for the purpose of this Offer. In terms of Regulation 2(1)(e)(2) of the Regulations, there could be person(s) deemed to be acting in concert with the Acquirers. However, such person(s) are not acting in concert for the purposes of this Offer.

1.5. As on the date of this PA, out of the shares proposed to be acquired pursuant to the SPA dated 4th April 2011, 29,18,263 equity shares representing 20.64% of the equity and voting capital of BOL has been transferred in favour of the Acquirers in dematerialized form. Apart from the above, they have not acquired any equity shares of the Target Company during twelve months preceding the date of this PA. The Acquirers have undertaken not to exercise any voting rights on the shares acquired / to be acquired pursuant to the aforesaid SPA till the completion of the Open Offer formalities.

1.6. The equity shares of BOL are listed on Bombay Stock Exchange Limited (BSE) and Coimbatore Stock Exchange Limited (CSEL) only. As per available information, the equity shares of the Target Company are frequently traded on the BSE and infrequently traded on the CSEL within the meaning of explanation (i) to Regulation 20(5) of the Regulations and therefore the Offer Price has been determined taking into account the following parameters: -

Sl. no.	Particulars		Price (in Rs. Per Share)
(a)	Negotiated Price under the Agreement	:	Rs. 2.85
(b)	Highest Price paid by the Acquirers/PACs for acquisition, including by way of allotment in a public or rights or preferential issue during the twenty six week period prior to the date of Public Announcement (8th April, 2011)	:	Not Applicable
(c)	Average of high and low of the closing prices of the equity shares of BOL during the 26 weeks preceding the date of Public Announcement (8th April, 2011)#	:	2.86
(d)	Average of daily high and low prices of the equity shares of BOL during the 2 weeks preceding the date of Public Announcement (8th April, 2011)#	:	2.41
(e)	**Other Parameters**		**Based on Audited Accounts for the year ended 31.03.2010**
	Return on Net worth (%)	:	Not Meaningful
	Book Value per share (Rs.)	:	(1.21)
	Earnings per Share (Rs.)	:	(2.10)
	Industry Average P/E Multiple*	:	17.2
	Offer price P/E Multiple**	:	Not Meaningful

*(Source: Capital Market Journal Vol XXVI/03, Apr 04 - 17, 2011, Industry Tea)
**Offer price/EPS
Source : www.bseindia.com

In view of the above, the Offer price of Rs. 3/- per share is justified in terms of Regulation 20(4) and 20(5) of the Regulations.

1.7. There are no persons representing the Acquirers are on the Board of Target Company as on the date of the PA.

1.8. As on the date of PA, the Manager to the Offer does not hold any equity share in the Target Company. They declare and undertake not to deal in the shares of BOL during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date of closure of the Offer.

1.9. The Offer is not subject to any minimum level of acceptances from shareholders and is not a conditional Offer.

1.10. The Acquirers shall accept all the equity shares of BOL those are tendered in valid form in terms of this Offer upto a maximum of 28,28,291 equity share of Rs. 10/- each representing 20.00% of equity and voting share capital of BOL.

1.11. This is not a competitive bid.

1.12. The Acquirers have till date complied with the relevant provisions of Chapter II of the Regulations wherever applicable. Further the Acquirers have undertaken to comply with the Regulations and complete the Offer formalities irrespective of the compliance or fulfilment or outcome of the Agreement and its related conditions.

1.13. The equity shares will be acquired by the Acquirers free from all lien, charges and encumbrances and together with all the rights attached to, including all the rights to dividend, bonus and rights offer declared thereof.

1.14. The Acquirers and/or its Directors, the Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B of SEBI Act or under any other Regulations made under the SEBI Act.

1.15. The Offer is not as a result of global acquisition resulting in indirect acquisition of BOL.

1.16. There is no non-compete agreement between the Acquirers and the Target and any other entity as envisaged under regulation 20(8) of the Regulations. No additional payments are being made by the Acquirers as non-compete fees.

2. Information about the Acquirers :

2.1 CLASSIC NIRMAN PRIVATE LIMITED

2.1.1 Classic Nirman Private Limited ("CNPL") was incorporated on 20th January 1992 as a private limited company under the Companies Act 1956. The CIN of CNPL is U70109WB1992PTC054158. The registered office of CNPL is situated at 8/2 Kiran Shankar Roy Road, 1st Floor, Room No. 27 to 30, Kolkata 700 001. Ph. No. (033) – 2230 6029, 2248 4092 Fax No.: (033) 22622183, E-mail: sk_sureshkumar@ymail.com

2.1.2 Mr. Suresh Kumar Jhawar and Mr. Shashikant Jhawar are the present promoters and directors of CNPL. They do not belong to any group as such.

2.1.3 CNPL was incorporated with the objective of carrying on the business to acquire by purchase, sales, lease etc or otherwise develop or operate land, buildings of any tenure or description including agricultural land, tea or coffee gardens etc. Presently CNPL is engaged in the business of trading in textiles and providing loans and advances.

2.1.4 The Authorised Share Capital of CNPL is Rs. 105.00 Lakhs comprising of 10,50,000 Equity Shares of Rs.10/- each. The Issued, Subscribed and Paid up Equity Share Capital is Rs. 104.04 Lakhs comprising of 10,40,400 fully paid up equity shares of Rs.10/- each.

2.1.5 The brief financials of CNPL as per audited financial for the period ended 31st March 2010 is as under:

(Rs. In Lakhs)

Particulars	Year ended 31st March, 2010 (Audited)
Total Income	30.35
Profit /(Loss) After Tax	0.15
Earnings Per Share (Rs.)	0.01
Book Value Per Share (Rs.)	39.85
Networth	414.62
Return on Networth (in %)	0.025

2.2 QUANTUM WEALTH SOLUTIONS PRIVATE LIMITED

2.2.1 Quantum Wealth Solutions Private Limited ("QWSPL") was incorporated on 11th April 2007 as a private limited company under the Companies Act 1956 in the name and style of Green Ways Plaza Private Limited. The name of QWSPL was changed to the present name and a fresh certificate of incorporation was obtained from RoC Kolkata on 20th January 2010. The CIN of QWSPL is U45400WB2007PTC115113. The registered office of QWSPL is situated at 15, Chittaranjan Avenue, Kolkata-700 072. Ph. No. (033)- 22378134/22129636, Fax No.: (033) 22128061, E-mail: quantumwspl@gmail.com.

2.2.2 Mr. Kaushal Kumbhat and Mrs. Monika Kumbhat are the promoters of QWSPL. They do not belong to any group as such. Mr. Kaushal Kumbhat and Mr. Shouvik Kundu are the present directors of QWSPL

2.2.3 QWSPL was incorporated with the objective of carrying on the business of portfolio managers, merchant bankers, consultants and advisors for capital issues etc. However till date QWSPL has not commenced such activities.

2.2.4 As on date the Authorised Share Capital of QWSPL is Rs. 5.00 Lakhs comprising of 50,000 Equity Shares of Rs.10/- each. The Issued, Subscribed and Paid up Equity Share Capital is Rs.1.00 Lakhs comprising of 10,000 fully paid up equity shares of Rs.10/- each.

2.2.5 The brief financials of QWSPL as per audited financial for the period ended 31st March 2010 is as under:

(Rs. In Lakhs)

Particulars	Year ended 31st March, 2010 (Audited)
Total Income	-
Profit /(Loss) After Tax	(0.30)
Earnings Per Share (Rs.)	(2.95)
Book Value Per Share (Rs.)	6.09
Networth	0.61
Return on Networth (in %)	(48.37)

2.3 CNPL and QWSPL are business associates and have not entered into any formal agreement with regard to SPA and / or the Open Offer and acting on informal understanding amongst themselves.

3. Information about the Target Company – BEEYU OVERSEAS LIMITED:

3.1. Beeyu Overseas Limited ("**BOL**") having its registered office at Fulhara (Bhimgachh), P.O. Ramganj, Block Islampur, Dist. Uttar Dinajpur, West Bengal- 733 207 and Corporate Office at "Beeyu House", 64A, Ballygunge Circular Road, Kolkata – 700 019, Ph No.: (033) 2280 9267/68/69, Fax No.: (033) 2280 9270, Email: beeyu@beeyuoverseas.com was incorporated on 4th March 1993 as a public limited company. The Target Company obtained the Certificate of Commencement of Business on 14th May 1993. The CIN of the Target Company is L51109WB1993PLC057984.

3.2. As on the date of this PA, the Authorized Share Capital of BOL is Rs. 1600.00 Lakhs divided into 1,60,00,000 equity shares of Rs.10/- each fully paid up. The Issued, Subscribed & Paid-up Equity Share Capital of BOL is Rs. 1414.15 Lakhs divided into 1,41,41,453 equity shares of Rs.10/- each. BOL does not have any partly paid up equity shares. BOL has already established connectivity with Central Depositories Services (India) Limited (CDSL) and National Securities Depository Limited (NSDL).

3.3. BOL is presently engaged in the business of trading in tea. The Target Company's tea factory is located at Ooty Rural, Doddabetta Panchayat, Near Government Chincona Plantations, Ooty – 643 002, however it is not carrying out any manufacturing activity in its manufacturing unit since August 2008 as the Tea Board of India has revoked its factory registration under the provisions of Tea (Marketing) Control order, 2003 issued under the provisions of the Tea Act, 1953.

3.4. The present Board of Directors of BOL are Birendra Pratap Singh, Mr. Binoy Krishna Banerjee, Mr. Arabinda Bose and Mr. Hemant P. Thacker.

3.5. The Equity Shares of BOL are listed at BSE and CSEL. The equity shares of BOL are also admitted as permitted security in Calcutta Stock Exchange Limited.

3.6. The brief financials of the Target Company are as follows:

(Rs. In Lakhs)

Particulars	Year Ended March 31, 2010 (Audited)
Total Income	26.97
Profit /(Loss) After Tax	(297.44)
Earnings Per Share (Rs.)	(2.10)
Book Value Per Share (Rs.)	(1.21)
Networth	(171.21)
Return on Networth (in %)	Not Meaningful

4. Reasons for the Offer and Future Plans about Target Company:

4.1. The Offer has been made pursuant to Regulation 10 & 12 and other provisions of Chapter III and in compliance with the Regulations.

4.2. The prime object of the Offer is to acquire substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company.

4.3. The acquisition is in the nature of strategic investment for diversification and growth and also to reap benefits of corporate opportunities available to Companies listed on the Stock Exchange.

4.4. As on the date of this PA, the Acquirers does not have any plans to dispose off or otherwise encumber any assets of the Target Company in the next two years except in the ordinary course of business of the Target Company and except to the extent required for the purpose of restructuring and/or rationalization of operations, assets, investments, liabilities or otherwise of the Target Company for commercial reasons and operational efficiencies subject to applicable shareholders approval.

4.5. The Acquirers undertakes not to sell, dispose off or otherwise encumber any substantial assets of the Target Company except with the prior approval of the shareholders of the Target Company and in accordance with and subject to the applicable laws, permissions and consents, if any.

5. Statutory Approvals/ Other Approvals Required for The Offer:

5.1. The Offer is subject to the approval from Reserve Bank of India ("**RBI**"), under the Foreign Exchange Management Act, 1999 ("**FEMA**"), for acquisition of equity shares by the acquirers from non-resident persons under the offer.

5.2. To the best of knowledge and belief of the Acquirers, as of the date of the PA, other than the above, no statutory approvals are required by the Acquirers to acquire the equity shares tendered pursuant to this Offer. If any other statutory approvals are required or become applicable, the Offer would be subject to the receipt of such other statutory approvals. In terms of Regulation 27 of the Regulations, the Acquirers shall not proceed with the Offer in the event that such statutory approvals that are required are refused.

5.3. In case of non receipt of any approval, SEBI may, if satisfied that non receipt of the requisite approvals was not due to any willful default or neglect of the Acquirers or failure of the Acquirers to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the shareholders as directed by SEBI, in terms of regulation 22(12) of the Regulations. Further, if delay occurs on account of willful default by the Acquirers in obtaining the requisite approvals, regulation 22(13) of the Regulations will also become applicable.

5.4. No approval is required from any bank or financial institutions, for this Offer, to the best of the knowledge of the Acquirers.

6. Option in Terms of Regulation 21:

Upon completion of the Offer, assuming full acceptance to this Offer the public shareholding in the Target Company will not fall below the minimum limit specified in clause 40A of the Listing Agreement. Further the Acquirers have undertakes that they shall comply with the Listing Agreement for continuous listing of equity shares of the Target Company with BSE.

7. Financial Arrangements:

7.1 The Acquirers have adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full out of their own sources/ Net worth and no borrowings from any Bank and/or Financial Institutions are envisaged. Mr. Ajay Tibrewal, Partner of M/s. Kapoor Mehrotra & Associates (Membership No. 055106 & Firm Registration No. 322765E) Chartered Accountants having its office at 23, Ganesh Chandra Avenue, Kolkata–700 013, Telefax No.: (033) 2211 4457, E-mail: atassociates@post.com has certified vide certificate dated 5th April 2011 that sufficient resources are available with the Acquirers for fulfilling the obligations under this "Offer" in full.

7.2 The maximum consideration payable by the Acquirers to acquire 28,28,291 equity shares at the offer price of Rs. 3/- per share assuming full acceptance of the Offer would be Rs. 84,84,873 (Rupees Eighty Four Lakhs Eighty Four Thousand Eight Hundred Seventy Three Only).

7.3 In accordance with Regulation 28 of the Regulations, the Acquirers have opened an Escrow Account under the name and style of "**BOL - Open Offer - Escrow Account**" with HDFC Bank Ltd, Central Plaza, 2/6, Sarat Bose Road, Kolkata – 700 020 ("**Escrow Banker**") and made therein a Cash deposit of Rs. 22,00,000/- (Rupees Twenty Two Lakhs Only) being more than 25% of the consideration payable in the Open Offer. The Manager to the Offer is authorized to operate the above-mentioned Escrow account to the exclusion of all others and to realize the value of Escrow Account in terms of the Regulations.

7.4 Based on the above, the Manager to the Offer is satisfied about the ability of the Acquirers to implement the Offer in accordance with the Regulations. The Manager to the Offer confirms that the firm arrangements for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

8. Other Terms of the Offer:

8.1. The Letter of Offer along with Form of Acceptance cum Acknowledgement will be mailed to all those shareholders of BOL (except the parties to the agreement) whose name appear on the Register of Members and to the beneficial owners of the shares of the BOL whose names appear on the beneficial records of the Depository Participant, at the close of business hours on 18.04.2011 ("**Specified Date**").

8.2. Shareholders holding equity shares in physical form who wish to accept the Offer and tender their shares will be required to send their duly signed Form of Acceptance cum Acknowledgement, Original Share Certificate (s) and duly signed and executed Transfer Deed (s) to the Registrar to the Offer, either by hand delivery on weekdays between (11.00 A.M to 5.30 P.M) and on Saturdays between (11.00 A.M. to 3.00 P.M.) or by Registered Post so as to reach on or before the Closing of the Offer, i.e. 13.06.2011 in accordance with the instructions specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement

8.3. The Registrar to the Offer has opened a Special Depository Account with Trans Scan Securities Pvt. Ltd., (Registered with NSDL), styled "NICHE TECHNOLOGIES PVT. LTD.- BOL-OPEN OFFER ESCROW ACCOUNT". The DP ID is IN302496 and Client ID is 10056688. Shareholders having their beneficiary account in CDSL have to use inter depository delivery instructions slip for the purpose of crediting their shares in favor of the special depository account.

8.4. Beneficial owners and Shareholders holding shares in the dematerialized form who wish to tender their shares will be required to send their Form of Acceptance cum Acknowledgement along with a photocopy of the delivery instructions in "Off-Market" mode or counterfoil of the delivery instruction in "Off-Market" mode, duly acknowledged by the Depository Participant ("DP"), in favour of the Special Depository Account, to the Registrar to the Offer either by hand delivery on weekdays between (11.00 A.M to 5.30 P.M) and on Saturdays between (11.00 A.M. to 3.00 P.M.) or by Registered Post, on or before the Closing of the Offer, i.e., 13.06.2011, in accordance with the instructions to be specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement.

8.5. All owners of the shares, Registered or Unregistered (except the parties to the agreement) who own the shares any time prior to the Closing of the Offer are eligible to participate in the Offer. Unregistered owners can send their application in writing to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Number of Shares held, Number of Shares offered, Distinctive Numbers, Folio Number, together with the original Share Certificate(s), valid Transfer Deeds and the original Contract Note issued by the Broker through whom they acquired their shares. No indemnity is required from unregistered owners.

8.6. In case of non-receipt of the Letter of Offer, the eligible persons may send their consent to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address(es) of Joint Holder(s) if any, Registered Folio Number, Share Certificate Numbers, Distinctive Numbers, Number of Shares held, Number of Shares offered, along with documents as mentioned in above point 8.5 so as to reach the Registrar to the Offer on or before the Closing of the Offer, i.e., 13.06.2011. In case of beneficial owners, they may send the application in writing to the Registrar to the Offer, on a plain paper stating the Name, Address, Number of Shares held, Number of Shares offered, DP Name, DP ID, Beneficiary Account Number and a photocopy of the delivery instruction in "Off-Market" mode or counterfoil of the delivery instruction in "Off-Market" mode, duly acknowledged by the DP, in favour of the Special Depository Account, so as to reach the Registrar to the Offer, on or before the Closing of the Offer, i.e., 13.06.2011.

8.7. Applications in respect of equity shares of the Target Company that are subject matter of litigation wherein the shareholders of the Target Company may be prohibited from transferring the equity shares during the pendency of the said litigation are liable to be rejected if the directions/ orders regarding these equity shares are not received together with the equity shares tendered under the Offer. The Letter of Offer in some of these cases, wherever possible, will be forwarded to the concerned statutory authorities for further action by such authorities.

8.8. The Letter of Offer along with the form of acceptance would also be available at SEBI's website at www.sebi.gov.in. and the eligible persons to the Offer may download the form of acceptance from the website as one of the alternatives available to them for applying in the offer.

8.9. Shareholders who have sent their shares for dematerialisation need to ensure that the process of getting shares dematerialised is completed well in time so that the credit in the Escrow Account should be received on or before the closure of the Offer, else the application would be rejected.

8.10. While tendering the equity shares under the Offer, NRIs/ foreign shareholders will be required to submit the previous RBI Approvals (specific or general) that they would have been required to submit to acquire the equity shares of the Target Company. In case the previous RBI approvals are not submitted, the Acquirers reserve the right to reject such equity shares tendered. While tendering shares under the Offer, NRI/ foreign shareholders will be required to submit a Tax Clearance Certificate from the Income Tax authorities, indicating the amount of tax to be deducted by the Acquirers under the Income Tax Act, 1961 ("**Income Tax Act**"), before remitting the consideration. In case the aforesaid Tax Clearance certificate is not submitted, the Acquirers will arrange to deduct tax at the rate as may be applicable to the category of the shareholder under the Income Tax Act, on the entire consideration amount payable to such shareholder.

8.11. As per the provisions of Section 196D (2) of the Income Tax Act, no deduction of tax at source shall be made from any income by way of capital gains arising from the transfer of securities referred to in Section 115AD of the Income Tax Act payable to a Foreign Institutional Investor ("**FII**") as defined in Section 115AD of the Income Tax Act.

8.12. The Registrar to the Offer will hold in trust the Share Certificates, shares lying in credit of the Special Depository Account, Form of Acceptance cum Acknowledgement, if any, and the Transfer Form/s on behalf of the shareholders of BOL who have accepted the Offer, till the Cheques/Drafts for the consideration and/or the unaccepted shares/share certificates are despatched/returned.

8.13. Share Certificates, Transfer Forms and other documents in respect of shares not accepted under the Offer, if any, will be returned by Registered Post at the shareholders' / unregistered owners' sole risk to the sole/first shareholder. Shares held in dematerialised form to the extent not accepted will be credited back to the beneficial owners' depository account with the respective DP as per the details furnished by the beneficial owner in the Form of Acceptance cum Acknowledgement.

8.14. In case the shares tendered in the Offer by the shareholders of BOL are more than the shares to be acquired under the Offer, the acquisition of the shares from each shareholder will be as per the provision of regulation 21(6) of the Regulations on a proportionate basis. The marketable lot for both physical and demat shares is 1(One). The rejected Applications / Documents will be sent by Registered Post.

8.15. The payment of acquisition of shares will be made by the Acquirers in cash through a crossed Demand Draft/Pay Order to the equity share holders of BOL whose equity share certificates and other documents are found in order and accepted by the acquirers, within 15 Days from the date of Closing of the Offer.

8.16. In terms of Regulation 22(5A) of the Regulations, shareholders shall have the option to withdraw acceptances tendered up to three working days prior to the Offer Closing date by submitting the required documents, so as to reach the Registrar to the Offer on or before 08.06.2011. The withdrawal option can be exercised by submitting the Form of Withdrawal enclosed with Letter of Offer. In case of non-receipt of Form of Withdrawal the withdrawal can be exercised by making it on plain paper along with the details as mentioned in the point 8.6 above. The shares withdrawn by the Shareholders, if any, would be returned by Registered Post.

8.17. A Schedule of some of the major activities in respect of the Offer is given below:

Activities	Date	Day
Specified Date (for the purpose of determining the name of shareholders to whom the Letter of Offer will be sent)	18.04.2011	Monday
Last Date for a Competitive Bid, if any	29.04.2011	Friday
Date by which the Letter Of Offer will be Dispatched to the shareholders	19.05.2011	Thursday
Date of Opening of the Offer	25.05.2011	Wednesday
Last date for revising the Offer Price/ Number of Shares	02.06.2011	Thursday
Last date for Withdrawal of Acceptance by shareholders who have accepted the Offer	08.06.2011	Wednesday
Date of Closing of the Offer	13.06.2011	Monday
Date of communicating rejection/acceptance and payment of consideration for applications accepted.	28.06.2011	Tuesday

9. General

9.1. Shareholders who have accepted the Offer by tendering the requisite documents, in terms of the Public Announcement / Letter of Offer, can withdraw the same upto 08.06.2011 i.e., three working days prior to the date of Closure of the Offer.

9.2. If there is any upward revision in the Offer Price up to seven working days prior to the date of Closure of the Offer i.e., 02.06.2011 or withdrawal of the Offer, the same would be informed by way of Public Announcement in the same Newspapers where this original Public Announcement appeared and such revised Offer Price would be payable to all the shareholders who have tendered their shares any time during the Offer and accepted under the Offer.

9.3. **If there is a Competitive Bid:**

i) The Public Offers under all the subsisting bids shall close on the same date.

ii) As the Offer Price cannot be revised during 7 working days prior to the Closing date of the Offers/ bids, it would, therefore, be in the interest of the shareholders to wait till the commencement of that period to know the final Offer Price of each bid and tender their acceptance accordingly.

9.4. The Acquirers, its Directors, the Seller and BOL have not been prohibited by SEBI from dealing in securities, in terms of direction issued u/s 11B of SEBI Act or under any other Regulations made under the SEBI Act.

9.5. Pursuant to regulation 13 of the Regulations, the Acquirers have appointed **VC Corporate Advisors Private Limited,** as Manager to the Offer.

9.6. The Acquirers have appointed **Niche Technologies Private Limited**, as the Registrar to the Offer, having office at 71 B. R. B. Basu Road, D-511, Bagree Market, Kolkata-700001 Ph.: (033) 2235 7271/7270/3070; Fax: (033) 2215 6823. E-mail: nichetechpl@nichetechpl.com. The Contact Person is Mr. S. Abbas.

9.7. The Acquirers & its directors accept full responsibility for the information contained in this Public Announcement and also for the obligations of Acquirers laid down in the Regulations.

9.8. This Public Announcement will be available on SEBI's website at www.sebi.gov.in. Eligible persons to the Offer may also download a copy of Letter of Offer along with Form of Acceptance cum Acknowledgement and Form of Withdrawal, which will also be available on SEBI's website from the Offer opening date i.e., 25.05.2011 and apply in the same.

9.9. For further details, please refer to the LO & Form of Acceptance.

Issued by Manager to the Offer on behalf of the Acquirers :

Manager to the Offer:

VC CORPORATE ADVISORS PRIVATE LIMITED

SEBI Registration No. INM000011096

(Contact Person: Mr. Anup Kumar Sharma)

31, Ganesh Chandra Avenue, 2nd Floor,

Suite No - 2C, Kolkata – 700 013.

Phone No: (033) 2225-3940 / 3941 / 4116

Fax: (033) 2225-3941

E-mail: mail@vccorporate.com

Place: Kolkata

Date: 08.04.2011